# GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF PUBLIC ENTERPRISES

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### LOK SABHA UNSTARRED QUESTION NO. 2444 TO BE ANSWERED ON THE 3<sup>rd</sup> DECEMBER, 2019

### Ratna Status to CPSEs

## 2444. SHRI P. RAVEENDRANATH KUMAR:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the criteria for awarding Mini Ratna, Nav Ratna and Maha Ratna status to Central Public Sector Enterprises (CPSEs);
- (b) the list of Mini Ratna, Nav Ratna and Maha Ratna public sector companies, across the country, as on date, including Tamil Nadu;
- (c) whether the Union Government proposes to give Ratna status to some CPSEs in Tamil Nadu, during the current financial year 2019-2020; and
- (d) if so, the details thereof?

### ANSWER

## THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR)

(a) : The criteria laid down by the Government for grant of Maharatna, Navratna and Miniratna status to Central Public Sector Enterprises (CPSEs) is enclosed at Annex 1.

(b) The list of existing 10 Maharatna, 14 Navratna and 73 Miniratna CPSEs is enclosed at Annex 2. There is one Navratna CPSE, viz. NLC (India) Limited and two Miniratna CPSEs, viz. Chennai Petroleum Corporation Limited and Kamarajar Port Limited having registered office in Tamil Nadu.

(c) and (d) : Presently, there is no proposal with Department of Public Enterprises for grant of Maharatna or Navratna status to any CPSE having registered office in Tamil Nadu. As per extant guidelines, the administrative Ministry/Department of the concerned CPSE is competent to decide to confer Miniratna status keeping in view the laid down eligibility criteria.

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# Annex referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2444 for answer on 3<sup>rd</sup> December, 2019 regarding 'Ratna Status to CPSEs'

# Criteria for grant of Maharatna status to CPSEs (laid down vide DPE OM dated 4.2.2010)

The CPSEs meeting the following criteria are eligible to be considered for grant of Maharatna status.

- (i) Having Navratna status
- (ii) Listed on Indian stock exchange with minimum prescribed public shareholding under SEBI regulations
- (iii) An average annual turnover of more than Rs.25,000 crore during the last 3 years
- (iv) An average annual net worth of more than Rs.15,000 crore during the last 3 years
- (v) An average annual net profit after tax of more than Rs.5,000 crore during the last 3 years
- (vi) Should have significant global presence/international operations.

# Criteria for grant of Navratna status to CPSEs (laid down vide DPE OM dated 15.3.2002)

The CPSEs which are Miniratna I, Schedule 'A' and have obtained 'excellent' or 'very good' MOU rating in three of the last five years and having composite score of 60 or above in following six selected performance indicators are eligible to be considered for grant of Navratna status.

		(Maximum Weight)
		100
1.	Net Profit to Net worth	25
2.	Manpower Cost to total Cost of Production or	15
	Cost of Services	
3.	PBDIT to Capital employed	15
4.	PBIT to Turnover	15
5.	Earning Per Share	10
6.	Inter Sectoral Performance	20

# Criteria for grant of Miniratna status to CPSEs (laid down vide DPE OM dated 9.10.1997)

**Miniratna Category-I status** :- The CPSEs which have made profit in the last three years continuously, pre-tax profit is Rs.30 crores or more in at least one of the three years and have a positive net worth are eligible to be considered for grant of Miniratna-I status. **Miniratna Category-II status** :- The CPSEs which have made profit for the last three years continuously and have a positive net worth are eligible to be considered for grant of Miniratna-I status.

- Miniratna CPSEs should have not defaulted in the repayment of loans/interest payment on any loans due to the Government.
- Miniratna CPSEs shall not depend upon budgetary support or Government guarantees.

# Annex referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2444 for answer on 3<sup>rd</sup> December, 2019 regarding 'Ratna Status to CPSEs'

# List of Maharatna, Navratna and Miniratna CPSEs

As per available information

### Maharatna CPSEs

- 1. Bharat Heavy Electricals Limited
- 2. Bharat Petroleum Corporation Limited
- 3. Coal India Limited
- 4. GAIL (India) Limited
- 5. Hindustan Petroleum Corporation Limited
- 6. Indian Oil Corporation Limited
- 7. NTPC Limited
- 8. Oil & Natural Gas Corporation Limited
- 9. Power Grid Corporation of India Limited
- 10. Steel Authority of India Limited

### Navratna CPSEs

- 1. Bharat Electronics Limited
- 2. Container Corporation of India Limited
- 3. Engineers India Limited
- 4. Hindustan Aeronautics Limited
- 5. Mahanagar Telephone Nigam Limited
- 6. National Aluminium Company Limited
- 7. NBCC (India) Limited
- 8. NMDC Limited
- 9. NLC India Limited
- 10. Oil India Limited
- 11. Power Finance Corporation Limited
- 12. Rashtriya Ispat Nigam Limited
- 13. Rural Electrification Corporation Limited
- 14. Shipping Corporation of India Limited

#### **Miniratna Category - I CPSEs**

- 1. Airports Authority of India
- 2. Antrix Corporation Limited
- 3. Balmer Lawrie & Co. Limited
- 4. Bharat Coking Coal Limited
- 5. Bharat Dynamics Limited
- 6. BEML Limited
- 7. Bharat Sanchar Nigam Limited
- 8. Bridge & Roof Company (India) Limited
- 9. Central Warehousing Corporation
- 10. Central Coalfields Limited
- 11. Central Mine Planning & Design Institute Limited
- 12. Chennai Petroleum Corporation Limited
- 13. Cochin Shipyard Limited
- 14. EdCIL (India) Limited
- 15. Kamarajar Port Limited
- 16. Garden Reach Shipbuilders & Engineers Limited
- 17. Goa Shipyard Limited
- 18. Hindustan Copper Limited
- 19. HLL Lifecare Limited
- 20. Hindustan Newsprint Limited

- 21. Hindustan Paper Corporation Limited
- 22. Housing & Urban Development Corporation Limited
- 23. HSCC (India) Limited
- 24. India Tourism Development Corporation Limited
- 25. Indian Rare Earths Limited
- 26. Indian Railway Catering & Tourism Corporation Limited
- 27. Indian Railway Finance Corporation Limited
- 28. Indian Renewable Energy Development Agency Limited
- 29. India Trade Promotion Organization
- 30. IRCON International Limited
- 31. KIOCL Limited
- 32. Mazagaon Dock Shipbuilders Limited
- 33. Mahanadi Coalfields Limited
- 34. MOIL Limited
- 35. Mangalore Refinery & Petrochemical Limited
- 36. Mineral Exploration Corporation Limited
- 37. Mishra Dhatu Nigam Limited
- 38. MMTC Limited
- 39. MSTC Limited
- 40. National Fertilizers Limited
- 41. National Projects Construction Corporation Limited
- 42. National Small Industries Corporation Limited
- 43. National Seeds Corporation
- 44. NHPC Limited
- 45. Northern Coalfields Limited
- 46. North Eastern Electric Power Corporation Limited
- 47. Numaligarh Refinery Limited
- 48. ONGC Videsh Limited
- 49. Pawan Hans Helicopters Limited
- 50. Projects & Development India Limited
- 51. Railtel Corporation of India Limited
- 52. Rail Vikas Nigam Limited
- 53. Rashtriya Chemicals & Fertilizers Limited
- 54. RITES Limited
- 55. SJVN Limited
- 56. Security Printing and Minting Corporation of India Limited
- 57. South Eastern Coalfields Limited
- 58. Telecommunications Consultants India Limited
- 59. THDC India Limited
- 60. Western Coalfields Limited
- 61. WAPCOS Limited

# Miniratna Category-II CPSEs

- 62. Artificial Limbs Manufacturing Corporation of India
- 63. Bharat Pumps & Compressors Limited
- 64. Broadcast Engineering Consultants India Limited
- 65. Central Railside Warehouse Company Limited
- 66. Engineering Projects (India) Limited
- 67. FCI Aravali Gypsum & Minerals India Limited
- 68. Ferro Scrap Nigam Limited
- 69. HMT (International) Limited
- 70. Indian Medicines & Pharmaceuticals Corporation Limited
- 71. MECON Limited
- 72. National Film Development Corporation Limited
- 73. Rajasthan Electronics & Instruments Limited

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